

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO(s). 1584 OF 2004

SUBHODKUMAR & ORS.

Appellant (s)

VERSUS

BHAGWANT NAMDEORAO MEHETRE & ORS.

Respondent(s)

(With application for exemption from filing OT and with prayer for interim relief)

Date: 08/11/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ARIJIT PASAYAT

HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant(s)

Mr. V.A. Mohta, Sr.Adv.

Mr. Neelkanth Nayak,Adv.

Ms. Gauri Gupta,Adv.

Mr. A.K. Sanghi,Adv.

For Respondent(s) Mr. Satyajit A. Desai,Adv.

Mr. Amol Suryawanshi,Adv.

Mr. Venkateswara Rao Anumolu,Adv.

UPON hearing counsel the Court made the following

O R D E R

Call the matter after four weeks.

In the meantime, copies of the sale deeds and the evidence shall
be placed
on record.

a) (Neena Verma) (Madhu Saxen
Court Master Court Master

al) (Neena Verma) (Vijay Aggarw
Court Master Court Master